

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 03/TT/2020**

- Subject:** : Approval for truing up transmission tariff of the 2014-19 and determination of transmission tariff of the 2019-24 tariff period of Nellore-Gooty 400 kV D/C (Quad) line with associated bay extension at Nellore & Gooty Sub-station under transmission system associated with SRSS XVIII-A (Formerly KUMPP Part A).
- Date of Hearing** : 17.7.2020
- Coram** : Shri I.S Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : TANGEDCO and 17 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Smt. Ramalakshmi, TANGEDCO

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period of Nellore-Gooty 400 kV D/C (Quad) line with associated bay extension at Nellore & Gooty Sub-station under transmission system associated with SRSS XVIII-A. The representative of the Petitioner submitted that the instant asset was put into commercial operation during the 2009-14 period. He submitted that tariff for the 2014-19 period was determined vide order dated 15.2.2016 in Petition No. 480/TT/2014.

3. In response to a query of the Commission regarding lower completion cost when compared to the FR cost, the representative of the Petitioner submitted that some part of the project was excluded from the scope of the project resulting in lower completion cost. He further submitted that RCE-I of ₹66119.00 lakh was approved and the completion cost of ₹66130.33 lakh claimed in the instant petition is more than the RCE-I and he sought three weeks' time to submit the RCE-II.

4. The Commission directed the Petitioner to submit the following information on affidavit with advance copy to the Respondents by 14.8.2020:-



- a. RCE-II
  - b. Initial Spares discharge statement for instant assets.
5. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

